



**Central Administrative Tribunal
Principal Bench, New Delhi**

**C.P. No. 197/2020
O.A. No. 3551/2019**

This the 8th day of January, 2021

(Through Video Conferencing)

**Hon'ble Mr. A.K. Bishnoi, Member (A)
Hon'ble Mr. R.N. Singh, Member (J)**

Smt. Radha Chauhan (Aged about 34 years),
R/o:- T-155, Gandhi Nagar, Delhi-110031

... Petitioner
(through Advocate Sh. Hitesh Mehra)

Versus

1. The Govt. of NCT of Delhi
Through its Chief Secretary,
Sh. Vijay Kumar Dev (IAS)
Delhi Secretariat, I.P. Estate,
New Delhi-110002

2. The Commissioner of Police,
Sh. Alok Kumar Verma (IPS)
Delhi Police Headquarters,
I.P. Estate, New Delhi-110002.

3. The Dy. Commissioner of Police,
New Delhi District,
Sh. Eish Singal (DCP)
P.S.: Parliament Street,
New Delhi-110001 ... Respondents

(through Advocate Ms. Esha Mazumdar)

ORDER (Oral)

Hon'ble Mr. R.N. Singh, Member (J):

The present Contempt Petition has been filed alleging non compliance/willful defiance of the directions of this

Tribunal in order/judgment dated 11.12.2019 (Annexure CP-1).



2. In pursuance of the notice from this Tribunal, the respondents have filed the compliance affidavit including therewith order dated 31.12.2020, purported to be in compliance with the directions of this Tribunal.
3. We have heard learned counsels for the parties and perused the pleadings on record. We are satisfied that substantial compliance of the directions of this Tribunal has been made by the respondents. However, learned counsel for the petitioner submits that the order passed by the respondents is not in accordance with law.
4. In view of aforesaid, the present CP is closed. Notices issued to the respondents are discharged. However, the petitioner shall be at liberty to challenge the order dated 30.12.2020 passed by the respondents in accordance with law, if so advised. No costs.

(R.N. Singh)
Member (J)

(A.K. Bishnoi)
Member (A)

